

In the High Court of Judicature, Bombay.

Monday, the 9<sup>th</sup> day of January 1865.

SPECIAL APPEAL No. 684 - of 1864.

Dulrajaji bio Jagadishwaraya  
and Bansidhara Rayaji bio  
Dinkar Rayaji and Krishnalal &  
Bisantal and Laxman Rayaji &  
Lakshya patraya bio Karapaw Rayaji  
by their agent Chinnaji  
Mulhaker of the Shandesh District

Appellants,

(Original Plaintiffs)

versus

Shringar Vahaji Widau of  
Pandooring Rayaji and Sadasiv  
Rayaji bio Chhotantal  
lal the latter being minor  
by his guardian and father  
Chhotantal & Bulakhidas Rango of the  
Shandesh District (Original Defendants)

Respondents,

Rs. 743-10-9-

The claim in the Original Suit was to ~~obtain~~ <sup>secure</sup> a share of  
a dispend's ~~wealth~~ <sup>wealth</sup> to which the plain-  
tiffs set up a claim ~~by~~ <sup>by</sup> right of inheritance

In Appeal No. 156 of 1863 the Judge  
of the District of Shandesh at ~~Shandesh~~ <sup>Shandesh</sup>  
the Decree of the ~~Judge~~ <sup>Judge</sup> who had decreed for the  
claim, on the ground that it was barred  
by limitation

A Special Appeal was preferred in the High Court on the grounds that (1) the  
decision of the District Judge is  
contrary to law in that he was

...ing the suit to be barred by lapse  
of time, that (2) the District Judge  
was wrong in point of Law in enter-  
-taining the objection raised for the  
first time in appeal that the claim  
was not properly estimated; that (3)  
the District Judge was wrong in  
point of Law in holding the claim  
to be improperly estimated; that (4)  
even if he be right in his decisions  
on that point the District Judge  
was wrong in point of Law in re-  
-versing the munsiff's decree as the  
valuation of the suit did not af-  
-fect the merits of the case; that  
(5) the District Judge was wrong  
in not having disposed of the case  
on its merits -

The Court confirms  
the decree of the District Judge with  
costs

R Couch  
Kewton,  
A. M. Ward

MEMORANDUM OF COSTS incurred in Special Appeal No. 617

of 1864 against the decision of the Judge \_\_\_\_\_ of the District of <sup>at Shooli</sup> Khandesh and disposed of on the 9<sup>th</sup> January 1865 by confirming the same with costs.

*Bill of Costs*

By THE APPELLANT

IN THE DISTRICT.

In the <i>Munsiff's Court</i> .....	157	"	75		
In the <i>Judges' Do</i> .....	23	13	"		
				174	13 75

IN THIS COURT.

Stamp for Memorandum of Special Appeal .....	32	"			
Stamps for copies of Decree and Judgment .....	6	8	"		
Stamp for <i>Vukalutnama</i> .....	4	"			
Stamp of an application to enter the name of the Appellant's heir .....	1	"			
<i>Stamp for copy of <del>stark</del> <i>Vukalutnama</i></i> .....	1	"			
Batta for Process and Postage .....	4	6	"		
Sectioner's Fee .....	3	1	"		
Vukeel's Fee .....	22	5	"		
				73	4 1

By THE RESPONDENT

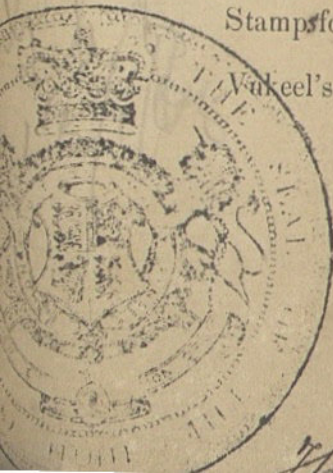
Rupees.... 2481 8.

IN THE DISTRICT.

In the <i>Munsiff's Court</i> .....	24	5	"		
In the <i>Judges' Do</i> .....	63	11	"		
				88	" 1

IN THIS COURT.

Stamp for <i>Vukalutnama</i> .....	6	"			
Vukeel's Fee .....	22	5	"		
				28	5 "
				116	5 1.



*R. West*  
*Printer*